

(2)

Per Tribunal

Date

Applicant in person / by Mr. S. V. Gangal
Advocate / Respondent by Mr. S. C. Dhawan
Counsel for want of fine
The matter adjourned to 16/8/95
for final hearing

Dy. Registrar

Dated: 16/8/95 (Sl. No. 10)

Applicants by Sh. D.V. Gangal.
Respondents by Sh. S.C. Dhawan.
Sh. Gangal states that the
applicants' grievance would not
survive because the applicants
who were originally recruited
as Gangman are now working
as khalasis. Sh. Dhawan for
the respondents states that
this is the factual position.

In view of this, the O.A.
is disposed of as the reliefs
sought does not survive.
No order as to costs.

(P.P. Srivastava)
MCA)

(M.S. Dethanale)
VLC.

Order/Judgement (despatched
to Applicant/Respondent(s))
on 28/8/95

16/09/95

Shri Gangal, Adv. for applicant
has refused to take
a copy of the order.